

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 20/97

(12)

New Delhi, this the 9th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member (A)

Shri B.S.Dahiya,
R/o Flat No. 25, III Floor,
Central Government Officers Flats,
30, Balvedre Road,Applicant
Alipur, Calcutta -27.
(By Shri P.P.Khurana, Advocate)

-Versus-

1. Union of India through
Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.
2. Central Board of Direct Taxes through
The Chairman,
North Block, New Delhi.
3. Union Public Service Commission through
The Secretary,
Dholpur House, Shahjahan Road,
New Delhi. Respondents

(By Shri V.P.Uppal, Advocate)

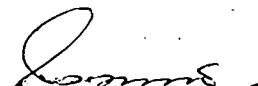
O.R D E R (ORAL)
(Dr. Jose P. Verghese, Vice-Chairman(J))

By our orders dated 17.2.1997 we had directed the respondents to open the results of two DPCs out of three, that has been kept in sealed cover. Now the counsel for the respondents Shri V.P.Uppal says at the Bar that the result of the promotion kept in sealed cover has now been implemented and appropriate orders are being issued in accordance with rules. In view of the said statement, nothing more survives in this OA. It is needless to say that full benefit in accordance with the result of the DPC proceedings, shall be given

to the petitioner alongwith all consequential benefits under the extant rules.

(13)

With these above observations, this OA is disposed of with no order as to costs.



(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

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